

**HIGH COURT OF TRIPURA**  
**AGARTALA**

**No.F.44(1)(c)–HC/2022/ 16581**

**10<sup>th</sup> July, 2022**

**O R D E R**

In view of sudden surge in COVID-19 positive cases in the State of Tripura and for the purpose of containing the spread of Corona Virus within the State, it is hereby ordered that everyone present in the High Court premises has to maintain social distancing norms strictly and mandatorily. All health advisories issued by the Central/State Government from time to time must be followed in letter and spirit at all times. In addition, adherence to all safety measures, wearing of face mask in proper manner, cleaning of hands at regular interval using soap/sanitizer etc. are compulsory for every person, be it a member of the registry, a lawyer or a litigant. No person with symptom of fever shall be allowed to enter into the High Court premises under any circumstances.

As regards District Courts (including Family Courts), it is hereby ordered that the concerned District Judge/Judge, Family Court shall ensure that all safety norms and health advisories issued by the Central/State Government from time to time are implemented and/or strictly adhered to. In particular, the District Judge/Judge, Family Court has to make proper arrangements for providing of hand wash/sanitizer to the lawyers, litigants and the officials of the courts at all entry points and to ensure strict maintenance of social distancing, wearing of face mask in proper manner etc. within the court premises.

Moreover, any official of the Registry and/or District Courts (including Family Courts) having Covid-like symptoms must go through the COVID Test (Antigen/RTPCR).

**This order shall come into effect from 11<sup>th</sup> July, 2022.**

By order,

Sd/–

**(D. M. Jamatia)**  
**Registrar General**

**Copy to:**

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
07. The Chairman, Bar Council of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Assistant Solicitor General of India, Govt. of India, Agartala;
12. The Public Prosecutor, High Court of Tripura, Agartala;
13. The LR & Secretary, Law, Govt. of Tripura, Agartala;
14. The District & Sessions Judge, Dhalai District, Ambassa/North Tripura District, Dharmanagar/Sepahijala District, Sonamura/West Tripura District, Agartala/Gomati District, Udaipur/South Tripura District, Belonia/Khowai District, Khowai/Unakoti District, Kailashahar for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
15. The Judge, Family Court, Khowai, Khowai District/Agartala, West Tripura District/Kailashahar, Unakoti District/Sonamura, Sepahijala District/Ambassa, Dhalai District/Dharmanagar, North Tripura District/Belonia, South Tripura District/Udaipur, Gomati District for information and necessary action. They are requested to circulate the same amongst all the Judicial Officers under their respective judgships for their information;
16. The Director, Tripura Judicial Academy, Agartala;
17. The Registrar (Vigilance), High Court of Tripura, Agartala;
18. The Registrar (Judicial), High Court of Tripura, Agartala;
19. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
20. The Member Secretary, Tripura State Legal Services Authority, Agartala;

21. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
22. The Joint Registrar, High Court of Tripura, Agartala;
23. The Deputy Registrar(s), High Court of Tripura, Agartala;
24. The Chief Librarian, High Court of Tripura, Agartala;
25. The Assistant Registrar(s), High Court of Tripura, Agartala;
26. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
27. All the Superintendents, High Court of Tripura, Agartala;
28. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
29. The Court Master(s), High Court of Tripura, Agartala;
30. The Bench Clerk(s), High Court of Tripura, Agartala;
31. Notice Board of the Court-house; and
32. Order File.

**Registrar General**